

exercising in relation to the Hyderabad State Bank could not also obviously be distributed among the three different State Governments. It was essential for the smooth functioning of the Bank that there should be unified control over the Bank in a manner which would enable it to perform Government banking and treasury business efficiently, and in addition undertake a subsidised programme of expansion of banking and credit facilities. The Hyderabad State Bank Ordinance was therefore promulgated to provide for the transferee of the shares of the Hyderabad State Bank to the Reserve Bank of India and to obviate the dislocation which would otherwise have arisen in the working of the bank from 1st November, 1956.

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:

- (1) Notification No. 11-CER/56, dated the 8th September, 1956.
- (2) Notification No. 12-CER/56, dated the 8th September, 1956.
- (3) Notification No. 13-CER/56, dated the 8th September, 1956.
- (4) Notification No. 14-CER/56, dated the 25th September, 1956.

[Placed in Library. See No. S-434/56].

AMENDMENT TO COFFEE RULES

The Minister of Consumer Industries (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Notification No. S.R.O. 2201, dated the 29th September, 1956, making certain amendment to the Coffee Rules, 1955. [Placed in Library. See No. S-435/56].

PRESIDENT'S PROCLAMATION re: KERALA

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under clause (3) of Article 356 of the Constitution, a copy of the Proclamation issued by the President on the 1st November, 1956 under Article 356 of the Constitution, assuming to himself all the functions of the Government of Kerala State. [Placed in Library. See No. S-436/56].

PUBLICATIONS REGARDING GOA

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to lay on the Table, in pursuance of an undertaking given on the 6th August, 1956 in reply to a Supplementary on Starred Question No. 722, a copy of each of the following Publications regarding Goa:

- (1) *Goa*, 15th August, 1956.
- (2) *The Story of Goa—English, Spanish, Portuguese and Arabic editions.*
- (3) *Facts about Goa.*

[Placed in Library. See Nos. S-437/56; S-438/56 and S-439/56].

Shri Kamath (Hoshangabad): On a point of information with regard to Item No. 8 in the name of Shri Datar may I know whether the House will have an opportunity of discussing the President's Proclamation. It is an important matter and I hope we will get a chance to debate it.

Shri Datar: I did not follow the non-Member.

Mr. Speaker: Will the House have an early opportunity of debating this Proclamation?

Shri Datar: It is for you to say. We have no objection.

Mr. Speaker: I will consider it.